

Central Administrative Tribunal, Lucknow Bench, Lucknow.

CCP No. 3/2008 in O.A. No. 487/2006

This the 21st day of July, 2008

Hon'ble Shri A.K.Gaur, Member (J)
Hon'ble Dr. A.K.Mishra, Member (A)

Mahesh Gurnani aged about 42 years son of son of Sri P. Gurnani resident of R-103, LDA Colony, Kanpur Road, Lucknow.

Applicant

By Advocate: Sri D. Awasthi

Versus

Sri K.K. Bajpai, Chief Workshop Manager (Personnel), C&W Workshop, Northern Railway, Alambagh, Lucknow

Opposite Party

By Advocate: Sri S. Verma

ORDER (ORAL)

By Hon'ble Sri A.K. Gaur, Member (J)

Contempt Petition is finally disposed of at this stage after hearing the parties counsels.

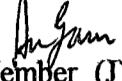
2. It is seen from the record that vide order dated 19th October, 2006, this Tribunal directed the respondents to consider the representation of the applicant dated 28.4.2006 (Annexure 6) and to pass orders as per the rules and regulations within a period of three months from the date of receipt of certified copy of this order.

3. The representation was considered by the Chief Workshop Manager vide its order dated 31st May, 2006. While considering the representation of the applicant, the competent authority came to the conclusion that the matter relates to the Chief Medical Superintendent, Northern Railway, Lucknow and nothing is done from his side. Accordingly, the letter was sent to the Chief Medical Superintendent, Northern Railway, Lucknow and a copy thereof was endorsed to the applicant also, on 31st May, 2006, wherein the applicant was directed to approach the Chief Medical Superintendent, Northern Railway, Lucknow for reimbursement of medical claim. We accordingly, direct the applicant to approach the Chief Medical Superintendent, Northern Railway, Lucknow within a period of one week from today with fresh & detailed representation and if such a representation is so received by the Chief

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Medical Superintendent, Northern Railway, Lucknow, he shall finally decide the same by a reasoned and speaking order within a period of 2 months from the date, a certified copy of this order is received. If the applicant is still aggrieved, he may file fresh O.A. before this Tribunal for redressal of his grievance if any. CCP is accordingly dismissed. Notices are discharged.


Member (A)


Member (J)

HLS/-